

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 607  
IB-1756/PB/2018

**IN THE MATTER OF:**  
**Mr. Jagat Pal Paliwal**

...PETITIONER

**Vs.**

**M/s. Jassum Procon Projects Pvt. Ltd.**

...RESPONDENT

**Section**  
**U/s 7 of IB Code, 2016**

**Order delivered on 13.03.2023**  
**(Virtual Hearing)**

**Coram:**  
**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**  
**For the Liquidator**

:Mr. Abhishek Anand, Mr. Karan  
Kohli, Mr. Sahil Bhatia, Mr.  
Vaibhav Mendiratta and Mr.  
Akhand Singh, Advs.

**ORDER**

**IA/2028/2020**

This matter has been transferred form the Principal Bench to this Court.

Heard Mr. Abhishek Anand, Ld. Counsel for the Liquidator.

Issue fresh notice to the Respondents. The Petitioner is permitted to take *dasti* notice and file affidavit of service. Registry shall list all the pending applications on the next date of hearing. List on **22.03.2023**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Bachu Venkat Balaram Das)**  
**Member (J)**